

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:31  
ANSWERED ON:19.11.2009  
FAKE RAPE CASES AND COMPENSATION  
Sule Supriya

**Will the Minister of LAW AND JUSTICE be pleased to state:**

(a) whether to check false registration of rape cases and their politicization for compensation, the Union Government has decided that money to be awarded to rape victims will be decided by special fast track courts set up for the purpose;

(b) if so, the details thereof; and

(c) the steps taken by the Government to check false rape cases and the extent to which the fast track courts are likely to be succeeded in tackling this menace?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW & JUSTICE (DR. M. VEERAPPA MOILY)

(a)&(b): No such decision has been taken by the Ministry of Law & Justice.

(c): It is for the courts, whether regular or Fast Track, to decide whether a case including a rape case, registered and brought before the court, is false.